

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 105/2017
IN
CA (CAA) NO. 11/Chd/Pb/2017**

**Under Sections 230 & 232 of the
Companies Act, 2013.**

In the matter of scheme of amalgamation of:

Malwa (Ludhiana) Motor Finance Ltd. having
its registered office at 35-A, Defence Colony,
Jalandhar, Punjab-144001.

...Applicant/Transferor Company.

With

Amrit Hire Purchase Limited having its
registered office at 35-A, Defence Colony,
Jalandhar, Punjab-144001.

...Applicant/Transferee Company

Order delivered on : 29.09.2017.

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioners : Mr. Rajiv K. Goel, Advocate.

For Official Liquidator : Mr.D.K. Singh, Official Liquidator, Chandigarh.

ORDER (Oral)

The report of the Chairperson has been received in respect of all the meetings. The learned counsel for the petitioner-companies stated that compliance affidavits of Authorised Representatives of both the companies have been filed with regard to the service of the notices, publication of notice in the newspapers along with the newspaper clippings, postal receipts and track reports. The instant petition is,

therefore, disposed of with liberty to the petitioner to file Second Motion petition in accordance with the rules.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

September 29, 2017

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